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% 31.07.2008

Present: Mr R. D. Jolly with Mr Paras Chaudhary
for the Appellant.

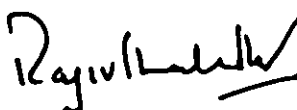
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The question sought to be raised in this appeal is entirely covered against the revenue and in favour of the assessee by the decision of this Court in the case of CIT v. Woodward Governor India Private Limited: 294 ITR 451.

The appeal is accordingly dismissed on this ground.


BADAR DURREZ AHMED, J


RAJIV SHAKDHER, J

July 31, 2008
SR